



RESERVE BANK OF INDIA
Foreign Exchange Department
Central Office
Mumbai - 400 001

Ref.No.FE.CO.EXD. 308/846 /05.62.05/2004-05
22, 2004

December

To

All International Banking Divisions
of Authorised Dealers

Madam / Sirs,

Exports follow-up-Revised 'XOS' Package

Please refer to paragraph C.10 of AP (DIR Series) Circular No.12 dated September 9, 2000 in terms of which ADs have been advised (a) to closely monitor realisation of export bills of their exporter clients and (b) furnish to RBI on half yearly basis a consolidated statement in form XOS giving details of all export bills outstanding beyond six months from the date of export as at the end of June and December every year, (c) the statement is to be submitted within 15 days from the close of the relative half year.

2. As you are aware XOS provides the vital data base for follow up of export realisation. It is therefore, essential that information furnished in the XOS statement is complete, accurate and timely. However, it has been observed that not only do ADs generally delay submission of XOS but also the data in XOS is often incomplete and inaccurate which create difficulties for the authorities to follow up with the defaulting exporters.

3. To eliminate some of the problems associated with submission of XOS statement, the existing system has been reviewed and it has been decided to introduce a new XOS package for all ADs wherein filling up of certain fields has been made mandatory.

4. The new XOS package (AD module) Version 2.00 alongwith instructions is forwarded via e-mail. You may please ensure that the new package is urgently distributed to all your AD branches so that the data in respect of outstanding export bills for the period ended December 31, 2004 is received in the new package.

5. The package will also be available on our website rbi.org.in (in the FEMA page) to enable ADs to download it to their system.

Yours faithfully,

Sd/

(Jerome D'souza)
General Manager

Encl: As Above